

HIGH COURT OF CHHATTISGARH, BILASPUR


Endorsement

Endt No. 10854 /Rules/2024

Bilaspur, dated 11/07/24

Copy of Chhattisgarh Gazettes dated 05/07/2024 related to amendment in the Chhattisgarh Lower & Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006 be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
7. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
20. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
21. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
22. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
23. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
27. Registrar Ministerial (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
28. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
29. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
34. Library, High Court of Chhattisgarh, Bilaspur for information.
35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
36. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(Balram Prasad Verma)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 282]

रायपुर, शुक्रवार, दिनांक 5 जुलाई 2024 — आषाढ़ 14, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 5 जुलाई 2024

अधिसूचना

F. No.1413/1629/XXI-B/C.G./2024.— भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा छत्तीसगढ़ लोक सेवा आयोग के परामर्श से, एतद्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:—

संशोधन

उक्त नियमों में,—

नियम 12 के उप-नियम (5) में, शब्द “एक माह की पूर्व सूचना या ऐसे पद त्याग के समय उसके बदले में एक माह का वेतन देगा” के स्थान पर, शब्द “तीन माह की पूर्व सूचना या ऐसे पद त्याग के समय उसके बदले में तीन माह का वेतन देगा” प्रतिस्थापित किया जाये।

F. No.1413/1629/XXI-B/C.G./2024.— In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:—

AMENDMENT

In the said rules,—

In sub-rule (5) of rule 12, for the words “shall serve one month's prior notice or one month salary in lieu thereof at the time of such relinquishment”, the words “shall serve three month's prior notice or three month salary in lieu thereof at the time of such relinquishment” shall be substituted.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शहाबुद्दीन कुरैशी, अतिरिक्त सचिव.

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 283]

रायपुर, शुक्रवार, दिनांक 5 जुलाई 2024 — आषाढ़ 14, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 5 जुलाई 2024

अधिसूचना

F. No.1415/1207,1205, 1629/XXI-B/C.G./2024.— भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा छत्तीसगढ़ लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में,-

- नियम 7 के उप-नियम (1) के खण्ड (ग) के स्थान पर, निम्नलिखित खण्ड प्रतिस्थापित किया जाये, अर्थात्:-
“(ग) किसी मान्यता प्राप्त विश्वविद्यालय से विधि में उपाधि धारण नहीं करता हो तथा अधिवक्ता अधिनियम, 1961 (1961 का सं. 25) के तहत एक अधिवक्ता के रूप में नामांकित न हो।”
- नियम 14 के उप-नियम (4) में, शब्द “एक माह की पूर्व सूचना या ऐसे पद त्याग के समय उसके बदले में एक माह का वेतन देगा” के स्थान पर, शब्द “तीन माह की पूर्व सूचना या ऐसे पद त्याग के समय उसके बदले में तीन माह का वेतन देगा” प्रतिस्थापित किया जाये।
- अनुसूची-एक के खण्ड (क) के सरल क्रमांक (15) के पश्चात्, निम्नलिखित सरल क्रमांक जोड़ा जाये, अर्थात्:-
“(16) छत्तीसगढ़ का सामान्य ज्ञान”

F. No.1415/1207,1205, 1629/XXI-B/C.G./2024.— In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

M.I.C.

AMENDMENT

In the said rules,-

1. For clause (c) of sub-rule (1) of rule 7, the following clause shall be substituted, namely:-

"(c) Possesses a degree in law of any recognized University and enrolled as an advocate under the Advocates Act, 1961 (No. 25 of 1961)."

2. In sub-rule (4) of rule 14, for the words "shall serve one month's prior notice or one month salary in lieu thereof at the time of such relinquishment", the words "shall serve three month's prior notice or three months salary in lieu thereof at the time of such relinquishment" shall be substituted.

3. After serial number (15) of clause (a) of Schedule-I, the following serial number shall be added, namely:-

"(16) General Knowledge of Chhattisgarh"

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शहाबुद्दीन कुरैशी, अतिरिक्त सचिव.